

HIGH COURT OF ANDHRA PRADESH :: AT AMARAVATI

MAIN CASE No: W.P.(SR) No. 33598 of 2025

PROCEEDING SHEET

SL. No.	DATE	ORDER	OFFICE NOTE
01.	26.08.2025	<u>RNT, J & TCDS, J</u> <i>(Per Hon'ble Sri Justice Ravi Nath Tilhari)</i> The present Writ of <i>Habeas Corpus</i> is moved by way of house motion and the Hon'ble the Chief Justice has allotted the same to this Bench. 2. Heard Ms.M.Srenitha, learned counsel representing Sri K.V.Aditya Chowdary, learned counsel for the petitioner and Sri Krishna Praneeth, learned Assistant Public Prosecutor, attached to the Office of learned Advocate General, appearing for the respondent Nos.1 to 5, through virtual mode. 3. Ms.M.Srenitha, learned counsel representing Sri K.V.Aditya Chowdary, learned counsel for the petitioner, submits that in connection with an alleged incident dated 23.08.2025 of vandalization of the statue of Sri V.Mohana Ranga by some unidentified persons, the Police lifted nearly 50 persons in different locations including Hanuma Ayyappa, the detainee, on 24.08.2025, while he was at his residence. He has not been produced before any Court	Contd...

		or in the Police Station. He has not got any involvement in the alleged incident. Some apprehensions have also been expressed in the petition. 4. Sri Krishna Praneeth, learned Assistant Public Prosecutor, attached to the Office of learned Advocate General, submits that the detainee has been arrested in connection with Crime No.142 of 2025 on the file of Kalidindi Police Station, Eluru District, today and is being produced before the concerned Court. He denies the averments of arrest or taking in custody as alleged in the petition. 5. Post on 28.08.2025, before the appropriate Bench. The respondents shall file response/counter affidavit on the date fixed. _____ RNT, J _____ TCDS, J M K K	
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